

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NOS. 1597-1599 OF 2015
STATE OF U.P.

Appellant(s)

VERSUS

HET RAM & ORS. ETC.

Respondent(s)

O R D E R

After hearing the learned counsel for the parties
and on a perusal of the Death Certificates pertaining
to Respondent Nos. 1 and 6, it is ordered that the
criminal appeals have abated against them.

.....J.
[AMITAVA ROY]
New Delhi;
November 09, 2016.

ITEM NO.11 COURT NO.13 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1597-1599/2015
STATE OF U.P.

Appellant(s)

VERSUS

HET RAM & ORS. ETC.

Respondent(s)

(office report for directions)

Date : 09/11/2016 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AMITAVA ROY
[IN CHAMBERS]

For Appellant(s) Mr. Amit Singh, Adv.

Mr. Vikas Chaudhary, Adv.

Mr. Adarsh Upadhyay, Adv.

For Respondent(s) Mr. Iftikhar Ahmad, Adv.

Ms. N. Annapoorani, Adv.

UPON hearing counsel the Court made the following

O R D E R

The criminal appeals are abated against Respondent Nos. 1
and 6 in terms of the signed order.

(Jayant Kumar Arora)

Court Master (Jaswinder Kaur)

Court Master

(Signed order is placed on the file)